

(c) The two cases are not comparable. In the former case, the advance increments are granted on promotion to a higher grade while in the latter case, the benefit has been sanctioned effective from 1-12-64 in the recruitment grade itself.

(d) Does not arise.

HINDUSTAN VEHICLES LTD., PHULWARI SHARIF

5445. SHRI RAMAVATAR SHASTRI : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Hindustan Vehicles Ltd., Phulwari Sharif, Patna was taken over by the then Congress Government of Bihar under the Industrial (Development) Regulations Act, in September, 1965 ;

(b) whether the Bihar Government advanced a sum of Rs. 5 lakhs to run the factory in December, 1965 ;

(c) whether on the advice of the authorised controller, the State Industry Department wrote to the Ministry of Industry, Government of India to vest back the factory to its previous management and the Central Industries Ministry agreed to it ;

(d) whether the new non-Congress Government of Bihar instituted an enquiry by the Industrial Engineer of State Industries Department who had recommended that the factory can be run on a profit basis ;

(e) whether the Central and the State Governments are discussing about the reopening of the factory ; and

(f) if so, the time by which Government are likely to reach at a final conclusion ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (f) At the instance of the State Government of Bihar the Central Government took over the Hindustan Vehicles Ltd. Patna on the 24th September, 1965 under Section 18A of the Industries (Development & Regulation) Act, 1951. The management and operation of the undertaking was entrusted to the Bihar Government who were

to provide funds required for rehabilitating the unit. A nominee of the Bihar Government was appointed as the Authorised Controller of the Unit. An Advisory Committee was also constituted to assist the Controller in the administration of the undertaking. A loan of Rs. 13 lakhs was sanctioned by the State Government and a sum of Rs. 5 lakhs was released as the first instalment. The firm had large liabilities outstanding and the State Government intimated that they were not in a position to provide funds for the clearance of past debts. As originally proposed by the Bihar Government, the Government of India suggested that the question of releasing and restoring the undertaking to its owners might be taken up for consideration. The Bihar Government have also indicated that their Industrial Adviser has advised against the running of the factory by the State Government. An application has since been filed by the Authorised Controller in the Calcutta High Court for directing the share holders of the Company to elect a Board of Directors to take over charge of the Company as and when the Notified order relating to take-over by the Government is cancelled.

अजमेर डिवीजन में रेलवे अधिकारी

5446. श्री ओंकार लाल बेरबा : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अजमेर डिवीजन में काम कर रहे कई राजपूत्रित अधिकारी पिछले चार वर्षों से वहाँ पर हैं ;

(ख) क्या यह इस मामले में वर्तमान नियमों के प्रतिकूल है ; और

(ग) यदि हाँ, तो ऐसे अधिकारी कितने हैं और उनका वहाँ से तबादला न करने के क्या कारण हैं ?

रेलवे मंत्री (श्री जे० मु० पुनाचा) :

(क) अजमेर मण्डल में केवल कुछ ही अधिकारी ऐसे हैं जो पिछले चार वर्षों से वहाँ काम कर रहे हैं ।

(ख) जी नहीं ।

(ग) सवाल नहीं उठता ।